



Central Administrative Tribunal Jammu Bench, Jammu

T.A. No.772/2021
S.W.P. No.24/2020

Wednesday, this the 3rd day of March, 2021

(Through Video Conferencing)

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. Pradeep Kumar, Member (A)**

Mukhtar Ahmad Wani, Age 49 years
S/o Ghulam Rasool Wani
R/o Nathipora Dooru, Anantnag.

.. Applicant
(Through Mr. Lone Altaf, Advocate)

Versus

1. Government of J&K through Commissioner/Secretary to Govt. Education Department Civil Sectt., Srinagar/Jammu.
2. Director School Education Kashmir Srinagar.
3. Chief Education Officer Anantnag.

.. Respondents

(Through Mr. Amit Gupta, Additional Advocate General)

O R D E R (ORAL)

Justice L. Narasimha Reddy:

The applicant was appointed as Rehber-e-Talim (ReT) Teacher in the year 2004 and thereafter his services were

regularized as a Teacher in the year 2009. He states that other teachers appointed along with him were promoted as Incharge Lecturers in the discipline of Environmental Science, whereas his case was not being considered. He has also filed copy of the order dated 15.07.2009, through which some of the teachers were promoted as Incharge Lecturers for a period of 6 months or till the posts are filled up on regular basis. He filed SWP No.24/2020 seeking similar benefits.

2. The SWP has since been transferred to the Tribunal in view of the reorganization of the State of Jammu & Kashmir and renumbered as T.A. No.772/2021.
3. Today, we heard Mr. Lone Altaf, learned counsel for the applicant and Mr. Amit Gupta, learned Additional Advocate General, through video conferencing.
4. It may be true that the applicant was initially appointed as ReT Teacher and as regular Teacher in the year 2009. However, the circumstances under which the other teachers were appointed as Incharge Lecturers in Environmental Science, are not immediately before us. In the present state of affairs, we cannot undertake any adjudication on merits. However, the applicant can make a representation to the Secretary to the Govt. Education Department, furnishing the relevant particulars. The

same can be considered and disposed of on merits by the respondents.

5. We, therefore, dispose of the T.A., leaving it open to the applicant to make a representation claiming his promotion as Incharge Lecturer within a period of four weeks from today. On receiving such representation, the Secretary shall pass an order and communicate the result thereof to the applicant, within a period of two months thereafter.

There shall be no order as to costs.

(Pradeep Kumar) (Justice L. Narasimha Reddy)
Member (A) Chairman

March 3, 2021
/dkm/sd/sunil/jyoti/